

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 749/2025

[Arising out of impugned judgment and order dated 25-11-2024 in CRLWP No. 111/2024 passed by the High Court of Judicature at Bombay]

RUPAL DHIREN TALATI

Petitioner(s)

VERSUS

STATE OF MAHARASHTRA & ORS.

Respondent(s)

[MEDIATION REPORT RECEIVED]

Date : 14-07-2025 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE JOYMALYA BAGCHIFor Petitioner(s) : Mr. Shirish K. Deshpande, AOR
Ms. Rucha Pravin Mandlik, Adv.
Mr. Mohit Goutam, Adv.
Mr. Viral Bhanushali, Adv.
Mr. Raghav Arora, Adv.For Respondent(s) : Ms. Ira Mahajan, Adv.
Mr. Siddharth Dharmadhikari, Adv.
Mr. Aaditya Aniruddha Pande, AOR
Mr. Shrirang B. Varma, Adv.Mr. Satya Darshi Sanjay, A.S.G.
Mr. Raj Bahadur Yadav, AOR
Mr. Sudhakar Kulwant, Adv.
Mr. Akshay Amritanshu, Adv.
Mr. Digvijay Dam, Adv.
Mr. B K Satija, Adv.Mr. Sandeep Sudhakar Deshmukh, AOR
Ms. Shrinidhi, Adv.
Mr. Nishant Sharma, Adv.
Mr. Ankur S. Savadikar, Adv.
Mr. Viraj M. Parakh, Adv.

UPON hearing the counsel the Court made the following

O R D E R

1. Learned Additional Solicitor General of India has pointed out and rightly so in terms of the compliance affidavit that Regional Passport Authority, Mumbai received the police report on 20.05.2025 and immediate thereafter passport bearing No. 10636055 which is valid till 19.05.2035 has been issued in favour of the petitioner.

2. In her affidavit, the petitioner, however, has explained that respondent No.4 (Dhiren Pranlal Talati) is not complying with the directions issued by this Court and has not supplied the requisite documents to enable her to obtain Visa. The affidavit further explains that the summer vacation of the parties' daughter are starting on 23.07.2025 and will be over in the first week of September, 2025. In such circumstances, respondent No.4 is directed to provide the requisite documents by 17.07.2025 failing which we will be constrained to pass interim directions regarding custody of the child. However, the documents to be supplied by respondent No.4 shall be used by the petitioner only for the limited purpose of obtaining Visa and shall not be utilised for any other purpose.

3. List on 21.07.2025.

(NITIN TALREJA)
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)
ASSISTANT REGISTRAR